

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

SERVICE TAX APPEAL NO. 86343 OF 2018

[Arising out of Order-in- Appeal No: NA/GST A-III/MUM/267/17-18 dated 27.12.2017 passed by the Commissioner of GST & CE (Appeals-III), Mumbai]

Cancon Worldwide Express

32, Indira Nagar, JP Road,
Indian Oil Nagar, Andheri (W)
Mumbai

... Appellant

versus

CCGST & CX, Mumbai

9TH Floor, Piramal Chambers,
Lalbaug, Parel,
Mumbai

...Respondent

APPEARANCE:

None for the appellant

Shri Prabhakar, Authorised Representative for the respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A/85628 / 2022

DATE OF HEARING:	13-07-2022
DATE OF DECISION:	13-07-2022

PER: BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and Pronounced in open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Ajay Sharma)
Member (Judicial)**

//SR